

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

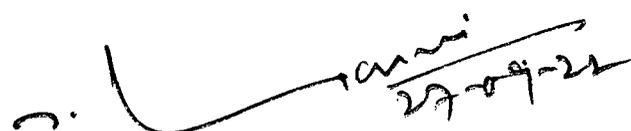
No: 1526 of 2022-IRG/LP Dated: 28-09-2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umer Farooq Dar
S/O Farooq Ahmad Dar
R/O Yall, Tehsil Kunzer, District Baramulla

vide Notification No. 501 Dated 10.12.2020 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 34317-24/IRG/LP Dated: 28-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umer Farooq Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 28-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

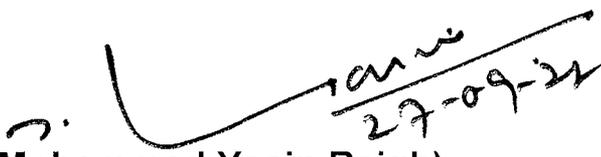
No: 1527 of 2022-IRG/LP Dated: 28-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jowhara Hassan
D/O Gh. Hassan Yattoo
R/O Rakh-e-Shalvath Sumbal, District Bandipora

vide Notification No. 448 Dated 09.12.2020 has been declared as Absolute/Final after condonation of delay.

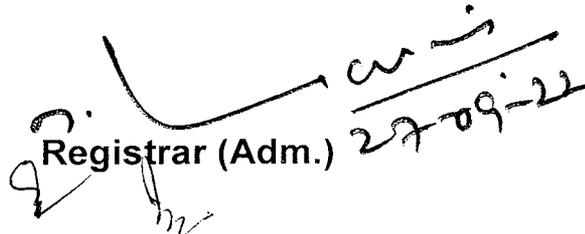
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 34325-32-IRG/LP Dated: 28-09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jowhara Hassan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

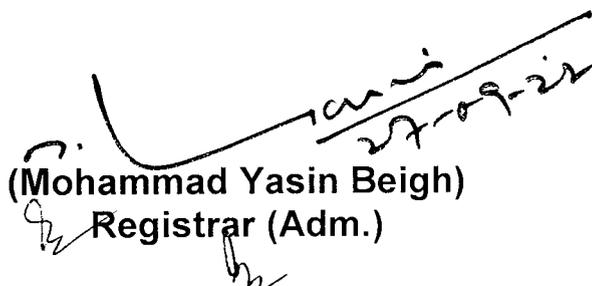
No: 1528 of 2022-IRG/LP Dated: 28-09-2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sakeena Mohidin
D/O Gh. Mohidin Hajam
R/O Dab, Thokapora, Wakura, District Ganderbal

vide Notification No. 486 Dated 10.12.2020 has been declared as Absolute/Final after condonation of delay.

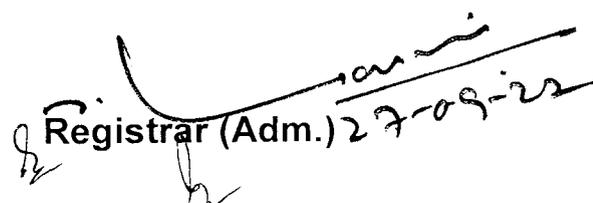
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 34333-40/IRG/LP Dated: 28-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sakeena Mohidin**, Advocate
.....for information and necessary action.


Registrar (Adm.) 28-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1529 of 2022-1RG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Assad
D/O Assadullah Khan
R/O New Qazibagh, K.P. Road, District Anantnag

vide Notification No. 488 Dated 10.12.2020 has been declared as Absolute/Final after condonation of delay.

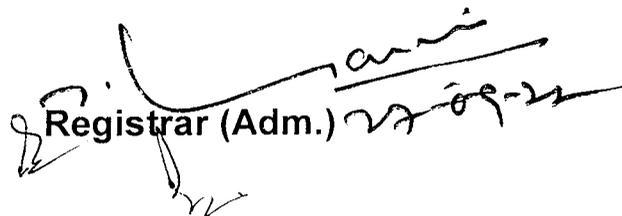
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 34344-40/1RG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Assad, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

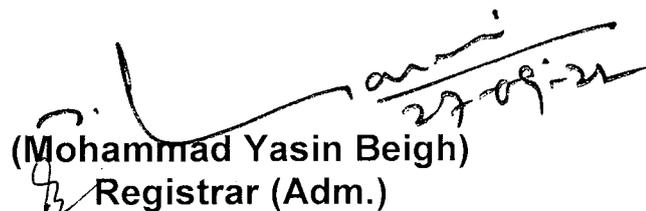
No: 1530 of 2022-1RG/LP Dated: 20-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tonyot Gyanltson
S/O Sonam Dorjay
R/O Village Tia, (Khaling), Tehsil Khaltsi, District Leh Ladakh
A/P Sector-3, 25-A, JDA Housing Colony, Roop Nagar, Jammu

vide Notification No.1661 Dated 16.03.2020 has been declared as Absolute/Final after condonation of delay.

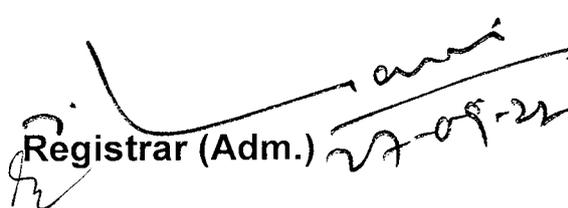
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 34349-55-1RG/LP Dated: 20-09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh Ladakh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh Ladakh.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tonyot Gyanltson, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

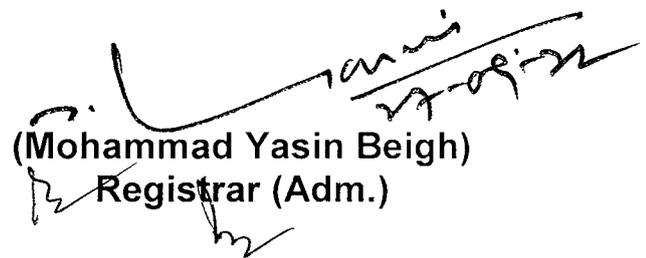
No: 1531 of 2022- /RG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aruj Rana
D/O Mahmood Rana
R/O H.No.58 BA/D, Green Belt, Gandhi, Nagar, Jammu

vide Notification No.743 Dated 30.12.2020 has been declared as Absolute/Final after condonation of delay.

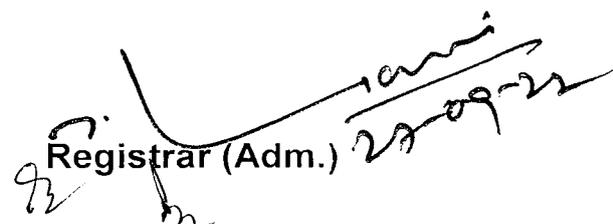
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 34356-63 /RG/LP Dated: 28.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aruj Rana, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

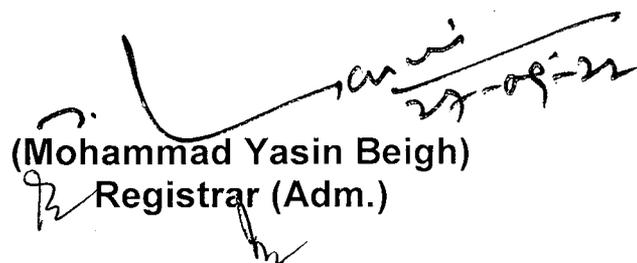
No: 1532 of 2022-IRG/LP Dated: 28.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Gul
D/O Gulam Mohd Baba
R/O Rawalpora, Wanabal, Yayil, Srinagar

vide Notification No.127 Dated 22.10.2020 has been declared as Absolute/Final after condonation of delay.

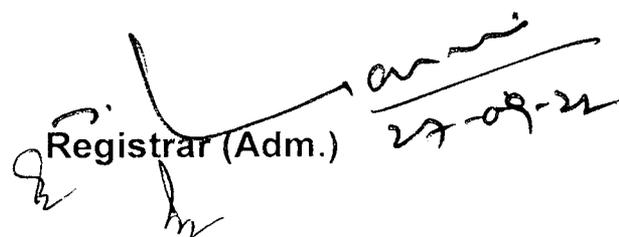
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 34365-72-IRG/LP Dated: 28.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Gul**, Advocate
.....for information and necessary action.


Registrar (Adm.) 28-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

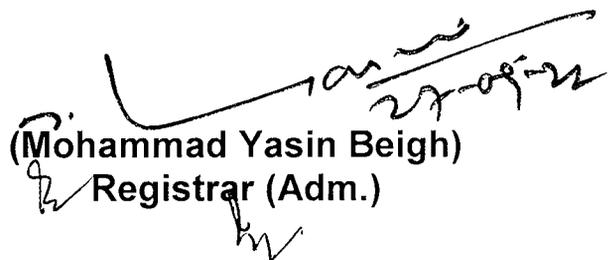
No: 1533 of 2022 - IRG/LP Dated: 20.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Ahmed Wani
S/O Ab. Rashid Wani
R/O Doligam, Khawaja Mohalla, Banihal Ramban
A/P Subash Nagar, H.No.189 Sector-A Jammu

vide Notification No.1164 Dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

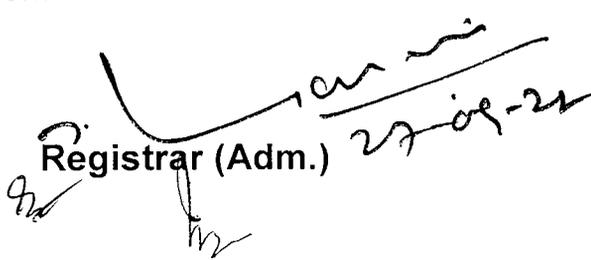
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 34373-80/IRG/LP Dated: 20.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Ahmed Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)